

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 116(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE COMPANY: Mr. Rajesh Yograj Bajaj & Anr.
V/s.

M/s. Taurus Thermoplastics Pvt. Ltd. & ors

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	R. K. Gupta	Adv.	Petitioner	

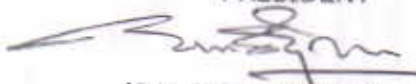
Order

Ld. Counsel for the petitioner has referred to the tracking report of the Speed Post which shows that a copy of the petition has been delivered to the Respondents. However, no one has put in appearance on behalf of the Respondents.

2. Notice of the petition for three weeks. Till the next date of hearing, the Respondents are restrained from selling, alienating or transferring or parting with possession of immovable properties without prior permission of the Tribunal.
3. Respondents are further directed to maintain status quo with regard to shareholding as on today till the next date of hearing.

List for further consideration on 09.09.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

12th August, 2016
(P.K. Sud)